

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.58 of 2014

Dated : 11th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**M/s Jindal Power Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant : Mr. Nimesh Jha

Counsel for the Respondent(s) : Mr. S.B.Upadhyay, Sr. Adv.
Mr. K.Austuv, Mr. P.Pathak
Mr. S.Vallinayagam for R-2

ORDER

This is a part heard matter in which long date cannot be given. The respondents are to argue and the appellant is required to put some submissions in the name of rejoinder. We first ask the parties to give some date of their choice but there is no consensus on the same.

Post this appeal for arguments on merits on **13th May, 2016.** The parties, who wants to file written submissions, may do so within this period, after exchanging copy to the other side.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt